

(
ITEM NO.17

COURT NO.9

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2012
CC 13434/2012

(From the judgement and order dated 19/08/2010 in CMWP No.29747/2008 of
the HIGH COURT OF JUDICATURE AT ALLAHABAD)

VINOD KUMAR SHUKLA

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(With appln(s) for permission to file SLP and office report))

Date: 17/08/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DEEPAK VERMA
HON'BLE MRS. JUSTICE GYAN SUDHA MISRA

For Petitioner(s) Mr. R.D. Upadhyay, Adv.
Mr. Vijay Kumar Pandita, Adv.
Ms. Asha Upadhyay, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Permission to file SLP is granted.

Issue notice on the special leave petition as well as on
the application for condonation of delay.

Tag with C.A. Nos.3718-3719/2012 and C.A. No.4788-4790/2012
(arising out of SLP(C)..CC No.9950/2012).

|(A.D. Sharma)

| |(S.S.R. Krishna)

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|Court Master

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